

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3921

ANSWERED ON:20.12.2005

INVOLVEMENT OF POLICE PERSONNEL IN ILLEGAL ACTIVITIES

Mahato Shri Bir Sing;Masood Shri Rasheed;Swain Shri Hari Har

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether a large number of Delhi Police personnel and MCD officials are involved in various illegal activities viz. evictions and possessions of Houses, Plots, encroachments etc.;

(b) if so, the number of police personnel/MCD officials found involved in each of such cases during each of the last three years, till date;

(c) the action taken by the Government against such officials; and

(d) the steps taken by the Government to check the recurrence of such activities?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) to (c): The Municipal Corporation of Delhi has reported that no official has been found involved during the last three years in illegal activities such as evictions and possession of houses, plots, encroachments etc. However, in three cases regular disciplinary action has been initiated against some officials for not taking action for encroachment on public land. Delhi Police has reported that 34 complaints of such illegal activities were received during the last three years. The information regarding the number of officials booked by the Municipal Corporation of Delhi for not taking action for encroachment on public land, the number of complaints received by Delhi Police, the number of personnel involved in such illegal activities and the action taken against such officials is given in the enclosed statement.

(d): The steps taken to prevent corruption in the Delhi Police include surprise checking by senior officers of the activities of personnel deployed for patrolling duty and in police pickets; keeping a watch on police personnel of suspicious character; transfer of police personnel of criminal disposition to non-sensitive posts; stringent legal and departmental action against those found to be indulging in criminal activities; handling of criminal complaints against police personnel directly by officers of the rank of Joint Commissioner of Police and above; establishment of Public Grievances Cells in Districts/Units to keep a close watch on police personnel; surveillance by the Vigilance Branch on the criminal activities of personnel holding sensitive posts; maintenance of a register of complaints by the Deputy Commissioner of Police of Districts; and providing facility to the general public to make complaint against corrupt police personnel through e-mail.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO.3921 DUE FOR ANSWER ON 20TH DECEMBER. 2005.

(1) Municipal Corporation of Delhi

Year	No. of complaints received	No. of persons involved	Action taken
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2002	-	-	-
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2003	01	01	Regular disciplinary action has been initiated.
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2004 02 05 -do-

2005  
(upto  
15.11  
.2005) - - -

(2) Delhi Police

Year No. of Substan- Not Under Action taken  
complaints tiated Substan- process  
received tiated

2002 04 04

2003 06 01 05 A criminal case  
is pending trial  
against one constable.

2004 12 02 10 -  
Departmental inquiry has  
been initiated against  
one Inspector, one Sub-  
Inspector, one Head  
Constable and one Constable.  
-Penalty of `Censure` has  
been awarded  
to one Sub- Inspector.

2005 12 03 05 04 - One Sub-inspector and  
(Up to one Assistant  
15.11.05) Sub-Inspector  
have been transferred  
to non-sensitive unit.  
- A criminal case has  
been registered against  
one Constable.  
- Departmental inquiry  
has been initiated  
against one  
Inspector, one Sub-  
Inspector and 2 Head  
Constables.